
(2020) 09 DEL CK 0210

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 1895 Of 2020

Vishal Malhotra & An

APPELLANT

Vs

State (GNCT Of Delhi)

RESPONDENT

Date of Decision : 30-09-2020

Acts Referred:

Citation : (2020) 09 DEL CK 0210

Hon'ble Judges : Suresh Kumar Kait, J

Bench : Single Bench

Advocate : Tarun Khanna, Izhar Ahmed, Manish Srivastava

Final Decision : Allowed

Judgement

Suresh Kumar Kait, J

The hearing has been conducted through video conferencing.

Crl. M.A.13532/2020 (Exemption)

1. Allowed, subject to all just exceptions.

2. Application is disposed of.

CRL.M.C.1895/2020

3. Vide the present petition, petitioners seek direction thereby for quashing of FIR No.0216/2013 dated 27.04.2013, registered at PS - Jagat Puri, Delhi and all other proceedings arising therefrom.

4. Notice issued.

5. Notice is accepted by learned APP for State and by learned counsel for respondent No.2 and with the consent of counsel for parties, the present petition is taken up for final disposal.

6. The present petition is filed on the ground that parties have settled their

disputes and respondent No. 2 has no objection if the present petition is allowed.

7. Respondent No.2 is personally present in Court with learned counsel and she been identified by SI Kiran Pal/IO and submits that matter has been settled and she does not wish to prosecute the matter any further.

8. Petitioners and respondent No.2 have entered into an amicable settlement vide MoU dated 01.12.2018.

9. Taking into account the aforesaid facts, this Court is inclined to quash FIR as no useful purpose would be served in prosecuting petitioners any further.

10. For the reasons afore-recorded, FIR No.0216/2013 dated 27.04.2013, registered at PS - Jagat Puri, Delhi and consequent proceedings emanating therefrom are quashed.

11. The petition is, accordingly, allowed and disposed of.

12. The order be uploaded on the website forthwith.